

SCHEDULE I**FORM A****PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF SOFTWARE AG (INDIA)
PRIVATE LIMITED**

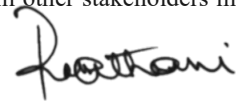
1.	NAME OF CORPORATE PERSON	SOFTWARE AG (INDIA) PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	13 th August, 2003
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	RoC- Bangalore
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U72200KA2003PTC057200
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	No 1251 & 1260 14th Floor, B Wing, Mittal Tower, M G Ro, ad, Bangalore, Bangalore, Karnataka, India, 560001
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	23 rd January, 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Rakesh Maganlal Nathwani, G-504, Mystique Moods, Behind Symbiosis College, Vimannagar, PUNE 411014. rakesh@carmn.in 9503006408 IBBI/IPA-001/IP-P02058/2020-2021/13190 Correspondence email: asindia1123@gmail.com
8.	LAST DATE FOR SUBMISSION OF CLAIMS	Within 30 days from the Liquidation Commencement Date

Notice is hereby given that the Software AG (India) Private Limited, Bangalore has commenced voluntary liquidation on 20th January, 2026.

The stakeholders of Software AG (India) Private Limited are hereby called upon to submit a proof of their claims, on or before 21st February, 2026, to the liquidator at the address mentioned against item 7. Forms for claims are available on the website of Insolvency & Bankruptcy Board of India – www.ibbi.gov.in/home/downloads

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Rakesh Maganlal Nathwani, Insolvency Professional

Liquidator for Software AG (India) Private Limited

Regn no.: IBBI/IPA-001/IP-P02058/2020-2021/13190

Date: 24th January, 2026

Place: Pune

SCHEDULE I

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SOFTWARE AG (INDIA) PRIVATE LIMITED

1. Name of Corporate Person	SOFTWARE AG (INDIA) PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	13 th August, 2003
3. Authority under which corporate person is Incorporated / Registered	Roc: Bangalore
4. Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72200ka2003ptc057200
5. Address of the Registered Office and Principal Office (if any) of Corporate Person	No 1251 & 1260 14 th Floor, B Wing, Mittal Tower, M G Road, Bangalore, Karnataka, India, 560001
6. Liquidation Commencement Date of Corporate Person	23 rd January, 2026
7. Name, Address, Email Address, Telephone Number and the Registration Number of the Liquidator	Rakesh Maganlal Nathwani, G-504, Mystique Moods, Behind Symbiosis College, Vimanagar, Pune 411014. Rakesh@ccmm.in Mob: 9503006408 Rakesh-0011p-pd0258/2020-2021/13190 Correspondence Email: Asindia1123@gmail.com
8. Last date for Submission of Claims	Within 30 days from the Liquidation Commencement Date

Notice is hereby given that the Software AG (India) Private Limited, Bangalore has commenced voluntary liquidation on 23rd January, 2026.

The stakeholders of Software AG (India) Private Limited are hereby called upon to submit a proof of their claims, on or before 21st February, 2026, to the liquidator at the address mentioned against Item 7. Forms for claims are available on the website of Insolvency & Bankruptcy Board of India - www.ibbi.gov.in/home/downloads

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 24th January, 2026
Place: Pune

Rakesh Maganlal Nathwani, Insolvency Professional
Liquidator for Software AG (India) Private Limited
Regn no: IBBI/PA-001/P-PD0258/2020-2021/13190

RUPEEK CAPITAL PRIVATE LIMITED

45/5, Shubham Complex, 1st A Main, JP Nagar 3rd Phase, Bengaluru - 560078

GOLD AUCTION NOTICE

Borrowers & Public are notified that Gold pledged against the following loan accounts will be auctioned for non-repayment of dues.

LOS ID: 7003886, 7004113

Date of Auction (23/02/2026) via online: <https://gold.samil.in>

If auction does not take place on notified date, Rupeek reserves its right to conduct e-auction/private sale on a later date without further notice.

For more information please contact - 1800 419 8000

Sd/- Authorised officer

Rupeek Capital Pvt. Ltd.

MANAPPURAM HOME FINANCE LIMITED

FORMERLY MANAPPURAM HOME FINANCE PVT LTD

CIN : U65923KL2010PLC039179

Regd. Off: 6/596 A, Padmanabha Building, Near Sreevara Swami Temple, Cherppe - Thiruprayar Road, Thiruvayur, Thiruvallur, Tamil Nadu 680567

POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the authorized officer of Manappuram Home Finance Ltd ("MAHOFIN") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest ("SARFAESI") Act, 2002 and in exercise of powers conferred under section 13(1)(2) read with rule 9 of the security interest (Enforcement) Rules, 2002 issued a Demand Notice calling upon the borrowers and co-borrowers to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken actual possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said "Act" read with rule 9 of the said rules. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Manappuram Home Finance Ltd as mentioned below for each of the respective properties:

Sr. No.	Name of Borrower and Co-borrower/Loan account number/Branch	Description of Secured Asset in respect of which interest has been created	Date of Demand / Notice sent & Outstanding Amount	Date of Actual possession
1	Kastureva Basappa Sampanni, Channamma Baramappa Sampanni, Basappa Baramappa Sampanni And Shrikant Basappa Shelli / NLAP026002622 & NLAP026003606 / Hubli	Property No.578/A, Property no. 16140020060220235, total 76.20 Sq Mtr and Building Measuring 76.2045 Sq Mtr, Situated at Hallikeri, Tq: Mundaragi, Dist: Gadag, Mundaragi, Po: Hallikeri, Karnataka, Pin: 582115	12-04-2025 & 10-07-2025/- Rs. 60075/- & 355599	16-01-2026

Date: 24.01.2026 | Place: Hubli

Sd/- Authorised Officer, Manappuram Home Finance Ltd



IKF Home Finance Ltd

Equinox by Phoenix-Tower 3, 10th Floor, Diamond Hills, Lumbini Avenue, Rai Durg, Gachibowli, Hyderabad [Telangana - 500081]

E-AUCTION SALE NOTICE (Sale Through e-bidding Only)

SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(6) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.

Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing IKF Home Finance Ltd Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below:-

Notice is hereby given to Borrower / Mortgagor(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s. 9(1) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in IKF Home Finance Ltd secured Creditor's website i.e. <https://ikfhomefinance.com> & <https://bankauctions.in>

[A]	[B]	[C]	[D]	[E & F]	[G]
Sr. No.	Loan Account No. / Names Of Borrower(s) /Mortgagor(s) / Gaurantor(s)	O/S. Dues to be recovered (Secured Debts)	Description of the Immovable Property / Secured Asset	Type of Possession	Reserve Price (In Rs.) Earned Money Deposit (In Rs.)
	Loan A/c. No(s) : 1. LKHM220-210002387 S/o. Mohammed Adil 2. Mr. Adil Pasha, S/o. Abdul Gafar 3. Mr. Gangadhar B. S/o. Boraiya Add For Sr. No. 1 & 2 : #76, Vinayakanagar, JP Nagar, 5th Phase, Land Mark Mahavir Apartment, Bangalore - 560078. Add For Sr. No. 3 : #163, G Floor, 10th Cross, Shastrinagar, Landmark Balambika Temple, Bangalore - 560028.	Rs. 2,309,900.92/- (Rupees Twenty Three Lakhs Nine Thousand Nine Hundred and Ninety Two Paise Only) due as on 25-12-2025	SCHEDULE "A" Property: All that Piece and Parcel of Property bearing 1 Survey No: 25/9 (Vide Official Memorandum No:ALN(S.U) S.R (Ka)/58/12-13, dated: 17-09-2013/28-04-2014), Measuring 0.03 Guntas, 2 Survey No: 25/10 (Vide Official Memorandum No: ALN(S.U) S.R (Ka)/64/12-13, dated: 17-09-2013, Measuring 0.03.08 Guntas and 3) Survey No: 25/11 (Vide Official Memorandum No: ALN(S.U) S.R (Ka)/59/12-13, dated: 17-09-2013, Measuring 0.03.08 Guntas, issued by the Deputy Commissioner, Bangalore District, Situated at THIPPASANDRA VILLAGE, Uttarahalli Hubli, Bangalore South Taluk and Bounded as follows. East By: BDA Road, West By: Survey No: 24, North By: Survey No: 25/1, South By: Survey No: 10 SCHEDULE "B" Property : Flat bearing No: 104, in First Floor, Measuring about 802 Sq. Ft Super Built up area, together with RCC roofing, Containing One Bed Room, One Hall, One Kitchen and Bathroom- Cum- Toilet, Vitrified Flooring, Doors Made of teak and Jungle wood and windows made of Aluminium and with all civil amenities like water, sanitary, Electricity, including Proportionate share in common areas such as passages, lobbies, staircase, etc., in the Apartment building known as the " RR MARVELLA" constructed in the Schedule "A" Property and 189 Sq. Feet of Undivided share, right, Title and interest in the land comprising in Schedule "A" Property and Flat bounded by: East By: Flat No. 105, West By: Flat No: 103, North By: Balcony, South By: Ventilation Space.	POSSESSION	Rs. 19,00,000/- (Rupees Nineteen Lakhs Only) Rs. 1,90,000/- (Rupees One Lakh Ninety Thousand Only)
INSPECTION DATE & TIME : 06.02.2026 BETWEEN 11.00 a. m. to 4.00 p. m.			MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-		
LAST DT. OF SUBMISSION OF BID / EMD / REQUEST LETTER FOR PARTICIPATION : 09.02.2026 before 05.00 p. m.			10.02.2026 from 02.00 P.M. to 04.00 P.M. (with automated extensions of 5 minutes each in terms of the Tender Document),		

* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. Incurred up to the date of payment and / or realisation thereof. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Balaji Thakur on his Mobile No. 9173968996 and Mail id: balaji.2@ikfhomefinance.com. Official of IKF Home Finance Limited to the best of Knowledge and information of the Authorized Officer of IKF Home Finance Limited there are no encumbrances in respect of the above immovable properties / secured Assets.

Sd/-
Date : 22.01.2026
Place : Bangalore, Karnataka

AUTHORIZED OFFICER,
For IKF HOME FINANCE COMPANY LTD.

Form No INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of Registered Office of the Company from one state to another

Before the Regional Director, Southeast Region, Hyderabad

In the matter of the Companies Act, 2013, Section 13 (4) of Companies Act, 2013 and Rule 30 (5) (a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of SAI SPURTHI POWER PRIVATE LIMITED, CIN : U40105KA2002PTC030502 having its Registered Office at Prestige Khoday Tower, Municipal No. 5 (Old No 3 & 5), Ground Floor, Cubban Road, Karnataka, Bangalore - 560001, India:

...Petitioner

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 21st January, 2026 to enable the Company to change its Registered Office from the "State of Karnataka" to the "State of Telangana".

Any person, whose interest is likely to be affected by the said Shifting of Registered Office of the Company from the State of Karnataka to the State of Telangana, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the office of Regional Director, 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500 068, Telangana, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Registered Office: Prestige Khoday Tower, Municipal No. 5 (Old No 3 & 5), Ground Floor, Cubban Road, Karnataka, Bangalore - 560001, India

By Order of the Board

For Sai Spurthi Power Private Limited

Sd/-

Deepak Kumar Gopalani

Date: 24.01.2026

Place: Bangalore

DIN: 10119098

Form No INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of Registered Office of the Company from one state to another

Before the Regional Director, Southeast Region, Hyderabad

In the matter of the Companies Act, 2013, Section 13 (4) of Companies Act, 2013 and Rule 30 (5) (a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of AMR POWER PRIVATE LIMITED, CIN: U40101KA2004PTC034818 having its Registered Office at Prestige Khoday Tower, Municipal No. 5 (Old No 3 & 5), Ground Floor, Cubban Road, Karnataka, Bangalore - 560001, India:

...Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 21st January, 2026 to enable the Company to change its Registered Office from the "State of Karnataka" to the "State of Telangana".

Any person, whose interest is likely to be affected by the said Shifting of Registered Office of the Company from the State of Karnataka to the State of Telangana, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the office of Regional Director, 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500 068, Telangana, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Registered Office: Prestige Khoday Tower, Municipal No. 5 (Old No 3 & 5), Ground Floor, Cubban Road, Karnataka, Bangalore - 560001, India

By Order of the Board

For AMR Power Private Limited

Sd/-

Venkata Kamala Kumar Vellore

Date: 24.01.2026

Place: Bangalore

DIN: 01932588

Form No INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of Registered Office of the Company from one state to another

Before the Regional Director, Southeast Region, Hyderabad

In the matter of the Companies Act, 2013, Section 13 (4) of Companies Act, 2013 and Rule 30 (5) (a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of HEMAVATHY POWER AND LIGHT PRIVATE LIMITED, CIN: U40101KA2001PTC029335 having its Registered Office at Prestige Khoday Tower, Municipal No. 5 (Old No 3 & 5), Ground Floor, Cubban Road, Karnataka, Bangalore - 560001, India:

...Petitioner

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 21st January, 2026 to enable the Company to change its Registered Office from the "State of Karnataka" to the "State of Telangana".

Any person, whose interest is likely to be affected by the said Shifting of Registered Office of the Company from the State of Karnataka to the State of Telangana, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the office of Regional Director, 3rd Floor, Corporate Bhawan, Bandlaguda, Nagole, Tattannaram Village, Hayat Nagar Mandal, Ranga Reddy District, Hyderabad - 500 068, Telangana, within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

Registered Office: Prestige Khoday Tower, Municipal No. 5 (Old No 3 & 5), Ground Floor, Cubban Road, Karnataka, Bangalore - 560001, India

By Order of the Board

For Hemavathy Power and Light Private Limited

Sd/-

Deepak Kumar Gopalani

Date: 24.01.2026

Place: Bangalore

DIN: 10119098



PRAGATHI CO-OPERATIVE BANK LTD.

Head Office: No. 12/1, 1st Main, 9th Cross, Malleshwaram, Bangalore - 560 003.

Ph.No. 080-23365137 / 23369915

PUBLIC AUCTION SALE NOTICE

Sale of Immovable Asset Charged to the Bank Under The Securitization and Reconstruction of Financial Assets and Enforcement of the Security Interest Act 2002 (SARFAESI ACT)
Notice is hereby given to the public in general and to the Borrower/s and Guarantor/s in particular that the under mentioned property mortgaged to The Pragathi Co Operative Bank Ltd., take possession under the provisions of Section 13(4) and Rule 8 (6) of Securitization of Financial Assets and Enforcement of Security Interest Act, charges and costs etc, as detailed below by adopting any of the methods mentioned in rule 8(5) of the above rules. The property is being sold on "AS IS WHERE IS AND AS IN WHAT IS AND WHATEVER THERE IS" AND "NO RECOURSE BASIS" and as such the sale is without any kind of warranties and indemnities.

Name of Borrowers & Mortgages and Guarantors/ Sureties:	Description of Property	Measuring & Boundaries	Reserve Price & EMD	Outstanding Dues	Date, Time & Place of Auction
1. Sri Shivakumar .B S/o. S.P. Basavalingappa, The Borrower Residing at : # 1209, 16th Main, Srinagar, Bangalore-560050.	All that piece and parcel of House property bearing No.1209, Northern Portion in Eastern Side. BBMP ward No.53, BDA BSK 1st Stage, Extension 1st Block, 16th A Main, Srinagar, Corporation No.1209-1, PID No.53/19-8/1, Bengaluru.	Measuring East to West 12 feet and North to South 16 feet total 192 Sq.ft. and the building and bounded on : East by : Water drainage canal, West by : 6 feet common passage, North by : Road, South by : Property of Shiva Prakash.	13,50,000/- (Rupees Thirteen Lakhs Fifty Thousand and Only) EMD - Rs. 1,35,000/-	Rs. 7,70,321/- (Rupees Seven Lakhs Seventy Thousand Three Hundred Twenty one Only) Debt due including interest as 23-01-2026 plus future interest from 23-01-2026 & charges, costs, etc.	25.02.2026, Time 12:00 PM at Branch Pragathi Co-Operative Bank Ltd., HO: 12/1, Pragathi Bhavan, 1st Main Road, Malleshwaram, Bangalore-560003.

Terms and conditions of Auction Sale

- For participating on auction, intending have to deposit a refundable EMD of 10% of Reserve Price by RTGS/NEFT/ Funds Transfer to the credit of A/c No. "200700000562" A/c Name: Pragathi Co Operative Bank Ltd. Through IFSC Code "CIC00PRCBL" Bank: Pragathi Co-Operative Bank Branch: Malleshwaram or by RTGS/NEFT Demand Draft/ pay Order/ Bankers Cheque in favour of "Pragathi Co Operative Bank Ltd." Payable at Bangalore so as to reach on or before 25.02.2026 By 11.00 am. The intending bidders have to submit copy of ID and Address proof and Pan Card to the Authorized Officer The Pragathi Co Operative Bank Ltd., Malleshwaram Bangalore-560003. The EMD will not carry any interest.
- The property "SHALL NOT BE SOLD" below the Reserve Price.
- The successful bidder should deposit 25% of the bid amount (including EMD) immediately on declaring him as successful bidder, and the balance 75% of bid amount within 15 days after the sale date by RTGS/NEFT/ Funds Transfer to the credit of A/c No. 200700000562, A/c Name: Pragathi Co Operative Bank Ltd. Through IFSC Code "CIC00PRCBL" Bank: Pragathi Co-Operative Bank Branch: Malleshwaram or by Demand Draft/ pay Order/ Bankers Cheque in favour of "Pragathi Co Operative Bank Ltd." Payable at Bangalore.
- In case of default in payment at any stage by the successful bidder within the 15 days from the date of auction, the sale shall be treated as cancelled and the amount already paid will be forfeited.
- The property is put for sale on the condition "AS IS WHERE IS" and "AS IN WHAT IS" and "NO RECOURSE" basis. The intending bidder shall satisfy himself about the title, Ownership, Statutory approvals, encumbrances, claims etc., in regard to the property. The bidder has to bear the Registration charges, Stamp Duty, Cess, Sales Tax (if applicable) and any other statutory dues or others dues like Municipal Tax, Electricity Charges, Land use conversion charges, Society Charges, Maintenance Charges, Akrama/Sakrama, E-Katha and all other incidental costs, charges including all taxes and rates and any outgoings relating to the property.
- General Power of Attorney holders, agents and any other persons are not allowed to participate in the auction on behalf of the bidders.
- This is also notice to the (Borrower/ Guarantor/ Mortgagor) of the aforesaid loan dues about holding of auction sale on above mentioned date if the dues are not repaid in full.
- The Bank reserve the right to cancel / postpone the bid without assigning any reasons.
- The Authorized Officer is presumed to have information about the mortgaged property. However, Authorized Officer is not responsible for any wrong information which has not come to his notice.
- The details of encumbrances, if any known to the Secured Creditor - Nil.

Note-1: The intending bidders may contact Sri. M S Prasad, Manager, Pragathi Co Operative Bank Ltd., Malleshwaram, on Mobile No. 9901564875 for ascertaining the details of property and contact Mr. Prakash Rao M/s P.T Security Services Pvt Ltd, Bangalore on Mr. Prakash Rao on Mob No. 9606355545 for inspection of property.

Note : 2 : If Borrower as paid the amount auction will be cancelled subject to condition Authorized officer will taken.

Date : 23.01.2026
Place : Bangalore

Sd/- Authorized Officer
Pragathi Co-operative Bank Ltd.

